## **National Company Law Tribunal**

## Allahabad Bench

CP NO. 12 / ALD / 2018

CA NO 212 / ALD / 2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL

COMPANY LAW TRIBUNAL ON 25.01.2018

NAME OF THE COMPANY: ELDECO City 4d Vs. EIDECO Housing & Industries 4d. section of the companies act/1& B code: U/s 230/232, of the Companies, Ad, 2013

SI. NO.	Name	Designation	Representation	Signature
<u>1.</u>	KULDEEP	STA	O.L .	K. Singe
<u>2.</u>	AWKIT Kr. Singh	PCS	Petitio ner	Ankey

## C.P.No.12/ALD/2018, CA No. 212/ALD/2017

The present petition is filed as a fresh case as Second Stage Motion/ Company petition under sections 230/232 of the Companies Act.

Notice be issued to the Central Govt. through office of OL as well as ROC, Kanpur inviting their representation affidavit, report/comments.

Further Regulatory/ statutory authorities like Income Tax
Department etc. be informed by communicating a copy of this order and
Notice of the present Company Petition, so as to invite their response/
comments in the matter.

The petitioner company is further directed to make paper publication as prayed for in its prayer clause (D) by invite response/objection, if any, in respect of present Company petition/ Proposed Company Scheme. The same may be called in the office of the Company Secretary of the petitioner Company or to the Registry of this Tribunal.

The matter to be listed on 7th March 2018

Date: 25/01/2018

Typed by

Jyoti
(Stenographer)

Member(Judicial)

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